**CS.P.Sriram**
**Insolvency Professional**

## SCHEDULE I

## FORM A

## PUBLIC ANNOUNCEMENT

(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

### FOR THE ATTENTION OF THE STAKEHOLDERS OF VENKATESHWARA REALTECK PRIVATE LIMITED

| | | |
|---|---|---|
| 1. | NAME OF CORPORATE PERSON | Venkateshwara Realteck Private Limited |
| 2. | DATE OF INCORPORATION OF CORPORATE PERSON | 28/07/2021 |
| 3. | AUTHORITY UNDER WHICH CORPORATE INCORPORATED / REGISTERED | ROC-Bangalore |
| 4. | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON | U45400KA2021PTC150026 |
| 5. | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON | No. 35, Chetana 3rd Main,<br>Ashwini Layout, Ejipura,<br>Bangalore- 560047 |
| 6. | LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON | February 1, 2022 |
| 7. | NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR | P. Sriram<br>10/17, Anandam Colony, South Canal Bank Road, Mandaveli,<br>Chennai – 600 028<br>srirampcs@gmail.com<br>9940336666,<br>IBBI/IPA-002/IP-N00292/2017-18/10895 |
| 8. | LAST DATE FOR SUBMISSION OF CLAIMS | March 3, 2022 |

Notice is hereby given that the Venkateshwara Realteck Private Limited has commenced voluntary liquidation on February 1, 2022.

The stakeholders of Venkateshwara Realteck Private Limited are hereby called upon to submit a proof of their claims, on or before March 3, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

CS.P.SRIRAM

P. Sriram
**IBBI/IPA-002/IP-N00292/2017-18/10895**
Date : 01.02.2022
Place: Chennai

## CHANGE OF NAME

I, **NIVEDITA PRABHUKUMAR**, D/o. Prabhukumar Raju, age about 38 years, Residing at Flat No. 305, 3rd Floor, LAA CAPITAL, 4th Main Road, Manjunathanagara, Ramamurthy Nagara Post, Bangalore-560 015, hereby declare that my original name by birth is **NIVEDITA PRABHUKUMAR**. After my marriage with Mr. JITHIN, I got my original name changed as **NIVEDITA JITHIN**. Now I have changed / retain my original name **NIVEDITA PRABHUKUMAR** instead of **NIVEDITA JITHIN** and hereinafter I shall be known and called as **NIVEDITA PRABHUKUMAR**. Vide affidavit dated 30.12.2021 sworn to before Prakasha C., Advocate & Notary, Bengaluru.

## CHANGE OF NAME

I, **Tejashwini Waded**, Aged about 27 years, W/o. Shivanand Waded, R/at GBJ-273, 8th Cross, 2nd Main, Near Ganesh Temple, HAL New Township, VTC Marathahalli, PO: Marathahalli Colony, Bangalore North District, Bangalore, PIN Code 560037, hereby declare that after my marriage with one Sri. Shivanand Waded, I have changed my name from **Mali Tejashwini Nagesh** to **Tejashwini Waded**. Hereinafter I shall be known and called as **Tejashwini Waded** vide affidavit dated 2.2.2022 sworn to before Prakasha C., Advocate & Notary, Bengaluru.

## CHANGE OF NAME

I, **PUSHPAVATHI D.J.** W/o. Sudhakara M., aged about 29 years, Residing at Flat No. 5133, 5th Block, 13th Floor, Sobha Ruby Apartments, Tumkur Road, Nagasandra, Doddabidarakallu, Bangalore - 560 073, hereby declare that I have changed my name from **PUSHPAVATHI D.J.** to **PRANITHA S.** vide affidavit dated 01.02.2022 sworn to before P.C. Ramaiah, Advocate & Notary, Bengaluru.

## CHANGE OF NAME

I, **RAKSHITHA M S**, D/o Sairam K M, Residing at No. 131, 1st Block, Kempamma Temple, Chinnamari Layout, Hebbal, Bangalore North, Bangalore - 560 024, hereby declare that I have changed my name from **RAKSHITHA M S** to **SANA PASHA** vide affidavit dated 29.01.2022 sworn to before A. Idinabba, Advocate & Notary, Bengaluru.

## CHANGE OF NAME

I, **SANTHAMOORTHI @ D. SIDDARAJU** S/o. Mallappa, residing at 392, Near Mariyamman Kovil, Thaluthi, Thingalur, Satyamangalam, Gemalam, Erode, Tamilnadu-638 401, hereby declare that **D. SIDDARAJU** and **SANTHAMOORTHI** both the names are one and the same person belongs to me only. Vide affidavit dated 29.01.2022 sworn to before P.C. Ramaiah, Advocate & Notary, Bengaluru.

## CHANGE OF NAME

I, **NAGENDRA.S** S/o Siddanna, Aged about 31 years Residing at No.97, Kammana Keri Beedi, Yelandur Taluk, VTC Yalandur, Chamarajanagara District-571441. have Changed my Name from **NAGENDRA.S** to **NITESH** vide affidavit Dated: 01/02/2022 before Notary Ravi Kumar. V, Advocate, Bangalore.

## AFFIDAVIT

I, **NARAYANASWAMY ANAND** S/o Muniyappa, age 48 years, R/at No. 61, Old N. 170, 6th Cross, Appaiah Swamy Layout, Uttarahalli, Bengaluru South, Bengaluru-61 do hereby declare that I have changed my name from **NARAYANASWAMY ANAND** to **NARAYANASWAMY**, henceforth I shall be known and called as **NARAYANASWAMY**, only for all purposes, vide affidavit dated 1st Feb. 2022, sworn before Advocate and Notary **H.H. NAGARAJ** at Bangalore.

## AFFIDAVIT

I, **PUSHPA**, aged about 54 years, W/o Late Sodi Gowda, R/a No. 13/13, 24th "A" Cross Road, 6th Block, Jayanagar, Bangalore-560070, do hereby declare that both the names i.e., **PUSHPA** and **CHIKKAMMA** are one and the same and belongs to me only, vide affidavit dated 01-02-2022, sworn before Advocate and Notary **D.K. RAMESHAPPA** at Bangalore.

## CHANGE OF NAME

I, **KASHVI THAKKAR**, D/o Reena Thakkar, age 22 years, r/at No. 304, Green Fields Apartment, Bellandur, Bengaluru South-560 103 do hereby declare that I have changed my name from **AFREEN** alias **KASHVI THAKKAR** to **KASHVI THAKKAR**, henceforth I shall be known and called as **KASHVI THAKKAR** only for all purposes, vide affidavit dated 19-01-2022, sworn before Advocate and Notary **R.S. VIJAY** at Bangalore.

## CHANGE OF NAME

I, **GURU PRASAD GANAPATI DEVADIGA**, S/o.Late. Ganapati Devadig, Residing at No. 107, 2nd Floor, 70th Cross Road, Rajajinagar 5th Block, Bengaluru -560010 , have Changed my Previous Name **GURU PRASAD GANAPATI DEVADIGA**, to New Name **GURUPRASAD DEVADIG**, vide affidavit dated 01-02-2022, before the Notary, Sivakumara M.N, Bangalore for all official and legal purposes.

## CHANGE OF NAME

I, Smt. **VIDHYA NANDA KUMAR**, spouse of No.680222-B, Ex-SGT, Nanda Kumar Malamal, Resident of No. 1474, 1st Floor, 17th A Main, J.P.Nagar 2nd Phase, Bangalore-560078, have changed my name from **VIDHYA NANDA KUMAR** to **VIDHYA S**, vide affidavit dated: 01-02-2022, before Advocate, Aravind Patil.G.G., at Bangalore.

## AFFIDAVIT

I, **ANTHONY ABHISHEK**, S/o Narayaswamy Anand, age 22 years, R/at No. 61, Old No. 170, 6th Cross, Appaiah Swamy Layout, Uttarahalli, Bengaluru South, Bengaluru-61 do hereby declare that I have changed my name from **ANTHONY ABHISHEK** to **ABHISHEK .N**, henceforth I shall be known and called as **ABHISHEK .N** only for all purposes, vide affidavit dated 1st Feb. 2022, sworn before advocate and Notary **H.H. NAGARAJ** at Bangalore.

## CHANGE OF NAME

I, **NADAPAIAH B**, S/o Laksmamma, aged about 24 years, R/a No. 25/1, Seethappa Layout, Chamundinagar, Bangalore North, R.T. Nagar Post, Bangalore-560032, do hereby declare that I have changed my name from **NADAPAIAH B** to **BALU NADAPAIAH** vide affidavit dated 02-02-2022, sworn before Advocate and Notary **LEELA** at Bangalore.

## AFFIDAVIT

I, **H S RAMYA**, W/o Nagaraj R, R/a No. #900, Manjunatha Nilaya, 2nd Cross, Durgamba Road, Amarjyothi Layout, near Church, Thanisandra, Dr Shivarama Karanth Nagar, Bangalore, Karnataka-560077, do hereby declare that both the names i.e., **RAMYA NAGARAJ** and **H S RAMYA** are one and the same and belongs to me only, henceforth I shall be known and called as **H S RAMYA** only, vide affidavit dated 01-02-2022, sworn before Advocate and Notary **C. SHARADA** at Bangalore.

## CHANGE OF NAME

I, **SMT. SUJATHA.B** W/o Sairam.B, Aged about 38 years, residing at, M. Madivala, Marsur Post, Kasaba Hobli, Anekal Taluk, Bangalore District have changed my name to **SMT. SUJATHA BURRU** vide affidavit dated 02.02.2022 sworn before notary **T.Muniswamy, Anekal.**

## CHANGE OF NAME

I, **SRI SAIRAM .B** S/o Nagamuralidhar.B, Aged about 42 years, residing at, No. 24/2, M. Madivala, Marsur Post, Kasaba Hobli, Anekal Taluk, Bangalore District have changed my name to **SAIRAM BURRU** Vide affidavit dated 02.02.2022 sworn before notary T. Muniswamy, Anekal.

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### ಬೋಂಗೀರ್ ಹಿರಿಯ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ

ಓ.ಎಸ್.ಸಂ: 2016ರ 200

ವಾದಿ
ಬಿ.ಧರ್ಮೇಶ್ (ಮರಣ ಹೊಂದಿರುವುದರಿಂದ ಅವರ ಎಲ್.ಆರ್.ಎಸ್‌ಗಳು) ... ವಾದಿಗಳು
ಮತ್ತು
ಲಕ್ಷ್ಮಿ ಎಂ ಹಾಗೂ ಇತರರು ...ಪ್ರತಿವಾದಿಗಳು

ಗೆ ಬಿ.ಲಕ್ಷ್ಮಿ ನಾರಾಯಣ ಅವರ ಪತ್ನಿ, ವಯಸ್ಸು ಸುಮಾರು 60 ವರ್ಷಗಳು, ವಾಸ: [illegible] ಸಂಖ್ಯೆ 15 4ನೇ ಕ್ರಾಸ್ ಗ್ರೀನ್ ಫೀಲ್ಡ್ ಬಡಾವಣೆ, [illegible] ಮುಖ್ಯ ರಸ್ತೆ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ

ನೀವುಗಳು ಸಮನ್ಸ್ ಪಡೆದು ಕೊಳ್ಳದೇ ಇರುವುದರಿಂದ, [illegible] [illegible] ನಿಮ್ಮ [illegible] ವಿರುದ್ಧ ವಾದಿಗಳು [illegible] ಫೈಲ್ ಮಾಡಿರುತ್ತಾರೆ. ಹಾಗಾಗಿ, ಹಲವು ಬಾರಿ ನ್ಯಾಯಾಲಯದ ಮೂಲಕ ನೋಟೀಸ್‌ಗಳನ್ನು ಮತ್ತು ನಿಮ್ಮ ವಿಳಾಸಕ್ಕೆ ನೋಂದಾಯಿತ ಅಂಚೆ ಮೂಲಕ ಕಳುಹಿಸಿದ್ದಾಗ್ಯೂ, ನೀವು ಒಂದಲ್ಲ ಒಂದು ಕಾರಣಕ್ಕೆ ಸ್ವೀಕರಿಸುವುದಿಲ್ಲ. ಮೇಲ್ಕಂಡ ಮೊಕದ್ದಮೆ ವಿಚಾರಣೆಗೆ ನಿಮ್ಮ ಹಾಜರಾತಿಗಾಗಿ 23.1.2022ಕ್ಕೆ ನಿಗದಿಪಡಿಸಲಾಗಿದ್ದು ನೀವು ಮೇಲಿನ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸದರಿ ದಿನಾಂಕದಂದು ಖುದ್ದಾಗಿ ಅಥವಾ ನಿಮ್ಮ ವಕೀಲರ ಮೂಲಕವಾಗಿ ಬೆಳಿಗ್ಗೆ 10.30ಕ್ಕೆ ಹಾಜರಾಗತಕ್ಕದ್ದು. ವಿಫಲರಾದಲ್ಲಿ ನ್ಯಾಯಾಲಯವು ನಿಮ್ಮ ವಿರುದ್ಧ ಸೂಕ್ತ ಆದೇಶ ನೀಡುತ್ತದೆ.

(ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ)
ಪಿ.ವಲ್.ದಾಸ
ವಕೀಲರು, ಬೋಂಗೀರ್

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ಸಾಲಗಳ ವಸೂಲಾತಿ
ನ್ಯಾಯಮಂಡಳಿ–1, ಬೆಂಗಳೂರು
ನಂ.4, ಮೊದಲನೇ ಮಹಡಿ ಜೀವನ್ ಮಂಗಲ್, (ಎಲ್ಐಸಿ ಬಿಲ್ಡಿಂಗ್), ರೆಸಿಡೆನ್ಸಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು–560 025.

ಓ.ಎ. ನಂ. 65/2020

ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡಾ ... ಅರ್ಜಿದಾರರು
ಮತ್ತು ಮೆ॥ ಭ್ರಮರಿ ಅಪ್ಪಾರೆಲ್ಸ್ – ಪ್ರತಿವಾದಿಗಳು

ಪ್ರತಿವಾದಿಗಳಿಗೆ 1993ರ ಸಾಲ ವಸೂಲಾತಿ ನ್ಯಾಯಮಂಡಳಿ ಕಾಯ್ದೆ ನಿಯಮ 23(8)ರಂತೆ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ ಮೂಲಕ ಸಮನ್ಸ್

ಅದಾಗಿ, ಅರ್ಜಿದಾರರು ಸಾಲ ವಸೂಲಾತಿ ಸೆಕ್ಷನ್ 19ರ ಪ್ರಕಾರ ಹಣಕಾಸು ಸಂಸ್ಥೆ ಕಾಯ್ದೆ 1993ರಂತೆ ಅರ್ಜಿದಾರರ ಬ್ಯಾಂಕಿಗೆ ಸಾಲ ಮರುಪಾವತಿಸಬೇಕಾಗಿರುವುದರಿಂದ ಪ್ರತಿವಾದಿಯವರ ವಿರುದ್ಧ ಬಾಕಿ ಮೊತ್ತ ರೂ. 18,09,254.39 – (ರೂ. ಹದಿನೆಂಟು ಲಕ್ಷದ ಒಂಬತ್ತು ಸಾವಿರದ ಇನ್ನೂರ ಐವತ್ತ ನಾಲ್ಕು ಮತ್ತು ಪೈಸೆ ಮೂವತ್ತೊಂಬತ್ತು ಮಾತ್ರ)ಗಳನ್ನು ಖಾತೆ ನಂ. 181009041000054ಗೆ ಭವಿಷ್ಯ ಬಡ್ಡಿ 11%ರೊಂದಿಗೆ ಹಾಗೂ ರೂ. 3,18,770/– (ರೂ. ಮೂರು ಲಕ್ಷದ ಹದಿನೆಂಟು ಸಾವಿರದ ಏಳು ನೂರ ಎಪ್ಪತ್ತು ಮಾತ್ರ)ಗಳನ್ನು ಖಾತೆ ನಂ. 181006211000052ಗೆ ಭವಿಷ್ಯ ಬಡ್ಡಿ 10.6% ವಾರ್ಷಿಕದಂತೆ ಒಟ್ಟು ಮೊತ್ತ ರೂ. 21,28,024.39 (ರೂ. ಇಪ್ಪತ್ತೊಂದು ಲಕ್ಷದ ಇಪ್ಪತ್ತೆಂಟು ಸಾವಿರದ ಇಪ್ಪತ್ತನಾಲ್ಕು ಮತ್ತು ಪೈಸೆ ಮೂವತ್ತೊಂಬತ್ತು ಮಾತ್ರ)ಗಳನ್ನು ದಿನಾಂಕ 31–12–2019ರವರೆಗಿನ ಬಾಕಿ ಮೊತ್ತವನ್ನು ಪ್ರಸ್ತುತ ಮತ್ತು ಭವಿಷ್ಯ ಬಡ್ಡಿ 12.80ರಂತೆ ವಸೂಲಿ ಮಾಡುವ ಸಂಬಂಧ ಅರ್ಜಿದಾರರು ಅರ್ಜಿಯನ್ನು ನೀಡಿರುವುದು ಸರಿಯಷ್ಟೆ.

ಮೇಲ್ಕಂಡ ಪ್ರತಿವಾದಿಗಳಾದ ನೀವು ಖುದ್ದಾಗಿ ಅಥವಾ ತಮ್ಮ ವಕೀಲರ ಮೂಲಕ ಲಿಖಿತ ಮುಖೇನ ನ್ಯಾಯಮಂಡಳಿಗೆ ಈ ಪ್ರಕಟಣೆ ಪ್ರಕಟವಾದ ದಿನಾಂಕದಿಂದ ಅಥವಾ ದಿನಾಂಕ 21–04–2022 ರಂದು ಬೆಳಿಗ್ಗೆ 10.30 ಗಂಟೆಗೆ ನ್ಯಾಯಮಂಡಳಿಗೆ ಹಾಜರಾಗಿ ನಿಮ್ಮ ಉತ್ತರವನ್ನು ನೀಡಬೇಕಾಗಿರುತ್ತದೆ.

ಪೂರ್ವನಿಗದಿತವಾಗಿ ತಿಳಿಸಿದ ದಿನಾಂಕದಂದು ನೀವು ಹಾಜರಾಗದಿದ್ದಲ್ಲಿ, ನಿಮ್ಮ ಅನುಪಸ್ಥಿತಿಯಲ್ಲಿ ವಿಚಾರಣೆಯನ್ನು ವಿಲೇ ಮಾಡಲಾಗುವುದು.

ದಿನಾಂಕ 31ನೇ ಜನವರಿ 2022ರಂದು ನನ್ನ ಸಹಿ ಮತ್ತು ನ್ಯಾಯಮಂಡಳಿ ಮೊಹರಿನೊಂದಿಗೆ ನೀಡಲಾಗಿದೆ.

ನ್ಯಾಯಮಂಡಳಿಯ ಆದೇಶಾನುಸಾರ, ರಿಜಿಸ್ಟ್ರಾರ್, ಸಾಲಗಳ ವಸೂಲಾತಿ ನ್ಯಾಯಮಂಡಳಿ–1, ಬೆಂಗಳೂರು.

ಗೆ, ಪ್ರತಿವಾದಿ: ಮೆ॥ ಭ್ರಮರಿ ಅಪ್ಪಾರೆಲ್ಸ್, ಮಾಲೀಕರಾಗಿ ಶ್ರೀ ಪ್ರಸಾದ ಶೆಟ್ಟಿ ಬಿನ್ ಮುದ್ದಪ್ಪ ಶೆಟ್ಟಿ, ವಯಸ್ಸು ಸುಮಾರು 55 ವರ್ಷ, ವಿಳಾಸ ನಂ. 3, 1ನೇ ಮೈನ್, 1ನೇ ಕ್ರಾಸ್, [illegible] ಕಾಮಾಕ್ಷಿಪಾಳ್ಯ, ಬೆಂಗಳೂರು–5600079 ಹಾಗೂ ನಂ. 7, 1ನೇ ಎ ಕ್ರಾಸ್, ರಂಗನಾಥಪುರ, ಮಾಗಡಿ ಮುಖ್ಯರಸ್ತೆ, ಕಾಮಾಕ್ಷಿಪಾಳ್ಯ, ಬೆಂಗಳೂರು–560 079, ಇವರು ರವರು ಪ್ರತಿನಿಧಿಸುತ್ತಿರುತ್ತಾರೆ.

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## PUBLIC NOTICE

My clients **Dr.SHIRAZ PASHA .P.**, Aged about 42 years, S/o.Mr.K.Pasha Mohyudin, and **Mrs.SYEDA NAYEEMUNNISA**, Aged about 38 years, W/o. Dr. Shiraz Pasha.P., Both are Residing at No.140,17th Cross, Kanakanagar, R.T.Nagar, Bangalore-560032, intends to purchase the schedule property from **Mr. SYED ZAMEERUDDIN AZAD** alias **ZAMEERUDDIN AZAD. S.**, Aged about 42 years, S/o.Mr. Syed Tajuddin, Residing at Flat No. G-01, Ground Floor, No. 555, 4th Cross, H M T Layout, Ganganagar, R.T.Nagar, Bangalore North, Bangalore – 560 032. Those who are having any title, right, claim or interest in the Schedule property may contact me with their legitimate claim within 10 days, failing which my clients will purchase the Schedule property, as the same is free from all claims / encumbrance and no claim shall be entertained later.

### SCHEDULE PROPERTIES

All that piece and parcel of the Property bearing New Municipal No. 5, PID No.88-358-5, 100 Feet Road, 10th Main Road, Banasawadi, Old BBMP Ward No.88, (formerly No.31, House List Khatha No. 1326/1109/1), Situated at Banaswadi Village, K.R.Puram Hobli, Bangalore Measuring East 27 Ft.,West 28 Ft. 9 inches, North 40 Ft. and South 48 Ft. 2 inches, in all totally measuring 1232.6 Sq.ft., along with 50 Square RCC roofed building consisting of (Ground floor, First Floor, Second floor and Third floor) with vitrified flooring, jungle wood doors and windows, and bounded on : East by: Private property; West by:100 Ft. wide Road; North by: House site No. 32; South by: House site No. 16 of Mrs. Pushpa and Vadivelu.

**K. Ajayakumar, Advocate,**
**AJAY & ASSOCIATES,**
# 18, 1st floor, Thimmaiah Garden,
Devegowda Road, R.T.Nagar Post,
Bangalore-32. Ph.(O) 23335132,
080-48506640, Mob. 9880140512.

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ಸಾಲ ಸಂಗ್ರಹಣೆ ಮತ್ತು ವಸೂಲಾತಿ ಇಲಾಖೆ/ ಮುಂಬೈ ವಿಭಾಗ

FEDERAL BANK

## ದಿ ಫೆಡರಲ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

ಎಲ್‌ಸಿಆರ್‌ಡಿ/ಮುಂಬೈ ವಿಭಾಗ.
ವಿಳಾಸ: 134, 13ನೇ ಮಹಡಿ, ಜಾಲಿ ಮೇಕರ್ ಛೇಂಬರ್ಸ್ ನಂ.2; ನಾರಿಮನ್ ಪಾಯಿಂಟ್, ಮುಂಬೈ–400 021

BBYO/ BBYREG/ BBYN / /2021-2022 ದಿನಾಂಕ: 31/12/2021

### ಕ್ಷಿಪ್ರ ಅಂಚೆ ಎ/ಡಿ ಯೊಂದಿಗೆ

1. ಮೆ॥ ಸನ್-ಪವರ್ ಮೆಟಾಲಿಕ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಒಳಗೊಂಡಿರುವ ವಿಳಾಸ 1:- ಕಛೇರಿ 203, ಟ್ರೇಡ್ ಸೆಂಟರ್, ಬಾಂದ್ರಾ ಕುರ್ಲಾ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಾಂದ್ರಾ ಪೂರ್ವ, ಮುಂಬೈ ನಗರ ಮುಂಬೈ-400051, ಮಹಾರಾಷ್ಟ್ರ ವಿಳಾಸ 2:- ಕಛೇರಿ ಸಂಖ್ಯೆ: 810, ಟ್ರಾಂಡಿಸ್ 69, ಗೋವಿಂದನಗರ, ಅಂಧೇರಿ ಕುರ್ಲಾ ರಸ್ತೆ, ದರ್ಪನ್ ಟೆಲಿಫೋನ್ ಎಕ್ಸ್‌ಚೇಂಜ್ ಹತ್ತಿರ, ಅಂಧೇರಿ ಪೂರ್ವ, ಮುಂಬೈ - 400093, ಮಹಾರಾಷ್ಟ್ರ.
2. ಮೆ॥ ಜ್ಯೋತಿ ಅಗರ್ವಾಲ್, ವಯಸ್ಸು 41 ವರ್ಷ, ಶ್ರೀ ವಿಕಾಸ್ ಅಗರ್ವಾಲ್‌ರವರ ಪತ್ನಿ, ವಿಳಾಸ :-2ಎ-603, ಎಕೆಎಂಇ ಹಾರ್ಮೋನಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ಸ್, ಸರ್ಜಾಪುರ ಹೊರ ವರ್ತುಲ ರಸ್ತೆ, ಇಂಡಿಯನ್ ಆಯಿಲ್ ಪೆಟ್ರೋಲ್ ಬಂಕ್ ಎದುರು, ಬೆಳ್ಳಂದೂರು, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ - 560103.
3. ಮೆ॥ ಕ್ರಿಯಾಂಟಾ ರಿಯಲ್‌ಕಾಮ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್, (ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಫಿಕೇಷನ್ ಸಂಖ್ಯೆ: U70101MH2011PTC214276), ಒಳಗೊಂಡಿರುವ ವಿಳಾಸ 1:ಕಛೇರಿ 203, ಟ್ರೇಡ್ ಸೆಂಟರ್, ಬಾಂದ್ರಾ ಕುರ್ಲಾ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಾಂದ್ರಾ ಪೂರ್ವ, ಮುಂಬೈ ನಗರ, ಮುಂಬೈ-400051, ಮಹಾರಾಷ್ಟ್ರ. ವಿಳಾಸ 2:- ಕಛೇರಿ ಸಂಖ್ಯೆ: 810, ಟ್ರಾಂಡಿಸ್ 69, ಗೋವಿಂದನಗರ, ಅಂಧೇರಿ ಕುರ್ಲಾ ರಸ್ತೆ, ದರ್ಪನ್ ಟೆಲಿಫೋನ್ ಎಕ್ಸ್‌ಚೇಂಜ್ ಹತ್ತಿರ, ಅಂಧೇರಿ ಪೂರ್ವ, ಮುಂಬೈ - 400093, ಮಹಾರಾಷ್ಟ್ರ.
4. ವಿಕಾಸ್ ಅಗರ್ವಾಲ್, ವಯಸ್ಸು 41 ವರ್ಷ, ಶ್ರೀ ಈಶ್ವರ್ ದಾಸ್ ಅಗರ್ವಾಲ್‌ರವರ ಮಗ, ವಿಳಾಸ- 501, ಲೀ ಆರ್ಚಿಡ್, 15ನೇ ಖಾರ್ ರಸ್ತೆ, ಜಿಮ್ಖಾನಾ, ಖಾರ್ವೆಸ್ಟ್, ಮುಂಬೈ ಉಪನಗರ, ಮುಂಬೈ - 400052, ಮಹಾರಾಷ್ಟ್ರ.
5. ಮೆ॥ ಐನೇಶ್ ಹೋಲ್ಡಿಂಗ್ಸ್ LLP, ಒಳಗೊಂಡ LLPIN : AAB-4140 (PAN NO: AAXFA2597B), ಒಳಗೊಂಡ ವಿಳಾಸ 1:-501, ಲೀ ಆರ್ಚಿಡ್, 15ನೇ ಖಾರ್ ರಸ್ತೆ, ಜಿಮ್ಖಾನಾ, ಖಾರ್ವೆಸ್ಟ್, ಮುಂಬೈ ಉಪನಗರ, ಮುಂಬೈ - 400052, ಮಹಾರಾಷ್ಟ್ರ. ವಿಳಾಸ 2:- ಕಛೇರಿ ಸಂಖ್ಯೆ: 810, ಟ್ರಾಂಡಿಸ್ 69, ಗೋವಿಂದನಗರ, ಅಂಧೇರಿ ಕುರ್ಲಾ ರಸ್ತೆ, ದರ್ಪನ್ ಟೆಲಿಫೋನ್ ಎಕ್ಸ್‌ಚೇಂಜ್ ಹತ್ತಿರ, ಅಂಧೇರಿ ಪೂರ್ವ, ಮುಂಬೈ - 400093, ಮಹಾರಾಷ್ಟ್ರ. ವಿಳಾಸ 3:- ಕಛೇರಿ 203, ಟ್ರೇಡ್ ಸೆಂಟರ್, ಬಾಂದ್ರಾ ಕುರ್ಲಾ ಕಾಂಪ್ಲೆಕ್ಸ್, ಬಾಂದ್ರಾ ಪೂರ್ವ, ಮುಂಬೈ ನಗರ, ಮುಂಬೈ-400051, ಮಹಾರಾಷ್ಟ್ರ. ವಿಳಾಸ 4:- ರಾಜಲಕ್ಷ್ಮಿ ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣ, ಕಟ್ಟಡ ಸಂಖ್ಯೆ: 6, ಗಾಲಾ ಸಂಖ್ಯೆ: 6, ಭಿವಂಡಿ, ಥಾಣೆ - 421302, ಮಹಾರಾಷ್ಟ್ರ.

2002 ರ ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ ಕಾಯಿದೆ, ಮತ್ತು ಹಣಕಾಸು ಆಸ್ತಿಗಳ ಪುನರ್ ನಿರ್ಮಾಣದ ಕಾಯಿದೆ 13 (2) ರ ಅಡಿಯಲ್ಲಿ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ (ಇನ್ನು ಮುಂದೆ ಆ್ಯಕ್ಟ್ ಎಂದು ಉಲ್ಲೇಖಿಸಲ್ಪಡುವುದು)

ನೀವು ಮುಖ್ಯ ಸಾಲಗಾರರಾಗಿ 1ನೇ ಮತ್ತು 2ನೇ, 3ನೇ, 4ನೇ ಮತ್ತು 5ನೇ ಕೋ-ಆಬ್ಲಿಗೆಂಟ್/ಸಹ-ಸಾಲಗಾರರಾಗಿ ನೋಂದಾಯಿತ ಕಛೇರಿಯನ್ನು ಹೊಂದಿರುವ ಕಂಪನಿಗಳ ಕಾಯಿದೆಯ ಅಡಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಲಾದ ಬ್ಯಾಂಕಿಂಗ್ ಕಂಪನಿಯಾದ ಫೆಡರಲ್ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್‌ನಿಂದ ಈ ಕೆಳಗಿನ ಕ್ರೆಡಿಟ್ ಸೌಲಭ್ಯಗಳನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದೀರಿ. ಬ್ಯಾಂಕಿನ ಪರವಾಗಿ ಅಗತ್ಯ ಭದ್ರತಾ ಒಪ್ಪಂದಗಳು / ಸಾಲದ ದಾಖಲೆಗಳನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸಿದ ನಂತರ ಮುಂಬೈ - ಚೆಂಬೂರ್‌ನಲ್ಲಿರುವ ತನ್ನ ಶಾಖೆಯ ಮೂಲಕ ನಲ್ಲಿ (ಇನ್ನು ಮುಂದೆ ಬ್ಯಾಂಕ್ ಎಂದು ಉಲ್ಲೇಖಿಸಲ್ಪಡುವುದು).

| ಕ್ರ. | ಸಾಲದ ವಿಧ | ಮಂಜೂರಾದ | ವಿತರಣೆ / ಮಂಜೂ | ಬಾಕಿ ಮೊತ್ತ ರೂಪಾಯಿಗಳಲ್ಲಿ | ಪಡೆದವರು |
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### FORM A

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

ವೆಂಕಟೇಶ್ವರ ರಿಯಲ್ಟರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಆಸಕ್ತ ವ್ಯಕ್ತಿಗಳ ಗಮನಕ್ಕೆ

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| 1. | ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು | ವೆಂಕಟೇಶ್ವರ ರಿಯಲ್ಟರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ |
| 2. | ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ | 28/07/2021 |
| 3. | ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯನ್ನು ಯಾವ ಪ್ರಾಧಿಕಾರದ ಅಡಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಲಾಗಿದೆ | ROC - ಬೆಂಗಳೂರು |
| 4. | ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿನ ಸಂಖ್ಯೆ (CIN) | U45400KA2021PTC150026 |
| 5. | ನೋಂದಾಯಿತ ಕಚೇರಿಯ ವಿಳಾಸ | ನಂ.35, ಚೇತನ, 3ನೇ ಮುಖ್ಯ ರಸ್ತೆ,<br>ಆಸ್ಟಿನ್ ಟೌನ್, ಈಜಿಪುರ, ಬೆಂಗಳೂರು–560047 |
| 6. | ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಲಿಕ್ವಿಡೇಷನ್ ಪ್ರಾರಂಭ ದಿನಾಂಕ | ಫೆಬ್ರವರಿ 1, 2022 |
| 7. | ಹೆಸರು, ಕಚೇರಿ ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ಲಿಕ್ವಿಡೇಟರ್‌ನ ನೋಂದಣಿ ಸಂಖ್ಯೆ | ಪಿ. ಶ್ರೀರಾಮ್,<br>10/17, ಆನಂದಂ ಕಾಲೋನಿ, ಸೌತ್ ಕೆನಾಲ್ ಬ್ಯಾಂಕ್ ರಸ್ತೆ, ಮಂದವೆಲಿ, ಚೆನ್ನೈ–600028.<br>Srirampcs@gmail.com 9840336666<br>IBBI/IPA-002/IP-N00292/2017-18/10895 |
| 8. | ಕ್ಲೈಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ | ಮಾರ್ಚ್ 3, 2022 |

ವೆಂಕಟೇಶ್ವರ ರಿಯಲ್ಟರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಫೆಬ್ರವರಿ 1, 2022 ರಂದು ಸ್ವಯಂಪ್ರೇರಿತ ಸಮಾಪ್ತಿಯನ್ನು ಪ್ರಾರಂಭಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ವೆಂಕಟೇಶ್ವರ ರಿಯಲ್ಟರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಆಸಕ್ತ ವ್ಯಕ್ತಿಗಳು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳ ಪುರಾವೆಯನ್ನು ಮಾರ್ಚ್ 3, 2022 ರಂದು ಅಥವಾ ಅದರ ಮೊದಲು ಐಟಂ 7 ರಲ್ಲಿ ನಮೂದಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿ ಲಿಕ್ವಿಡೇಟರ್‌ಗೆ ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ಕರೆ ನೀಡಲಾಗಿದೆ.

ಹಣಕಾಸಿನ ಸಾಲದಾತರು ತಮ್ಮ ಕ್ಲೈಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾತ್ರ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಸಾಲಗಾರರು ವೈಯಕ್ತಿಕವಾಗಿ, ಪೋಸ್ಟ್ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಕ್ಲೈಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.

ಕ್ಲೈಮ್‌ನ ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪುದಾರಿಗೆಳೆಯುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡವನ್ನು ಆಕರ್ಷಿಸುತ್ತದೆ

ದಿನಾಂಕ: 01.02.2022
ಸ್ಥಳ: ಚೆನ್ನೈ

ಲಿಕ್ವಿಡೇಟರ್‌ನ ಹೆಸರು ಹಾಗೂ ಸಹಿ:
ಸಹಿ / – ಪಿ. ಶ್ರೀರಾಮ್
IBBI/IPA-002/IP-N00292/2017-18/10895

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## ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ
## Karnataka Housing Board

ಸಂಖ್ಯೆ:ಕಗೃಮಂ/ಕಾಅ/ಸಕಂಅ/ಸೂನ/ಬೆಂ/294
2021–22 ದಿನಾಂಕ: 31/01/2022

### ಪ್ರಕಟಣೆ

ಬೆಂಗಳೂರು ನಗರ ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ ಸೂರ್ಯನಗರ 2ನೇ ಹಂತದ ಬಡಾವಣೆಯಲ್ಲಿ HIG-I ವರ್ಗದ ನಿವೇಶನ ಸಂಖ್ಯೆ 1717 ಸೆಕ್ಟರ್ 'L' ರನ್ನು ಮುಖಾಂತರ ಶ್ರೀಮತಿ ಪಿ.ಎಸ್.ಗೀತಾ, ಇವರಿಗೆ ದಿನಾಂಕ: 24/12/2010 ರಂದು ಹಂಚಿಕೆ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಶ್ರೀಮತಿ ಪಿ.ಎಸ್.ಗೀತಾ ರವರು ದಿನಾಂಕ: 04/09/2015 ರಲ್ಲಿ ಮರಣ ಹೊಂದಿದ್ದು, ಇವರ ಪತಿಯಾದ ಶ್ರೀ ಪ್ರಕಾಶ್.ಎಂ.ಎಲ್. ರವರು ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿ, ಸದರಿ ನಿವೇಶನವನ್ನು ತಮ್ಮ ಹೆಸರಿಗೆ ವರ್ಗಾವಣೆ ಮಾಡುವಂತೆ ಕೋರಿರುತ್ತಾರೆ. ವಾರಸುದಾರರ ವರ್ಗಾವಣೆ ಕೋರಿಕೆಯನ್ನು ಪರಿಗಣಿಸಿ ಸದರಿ ಸ್ವತ್ತನ್ನು ಜೀವಂತ ಕುಟುಂಬ ಸದಸ್ಯ ಪಟ್ಟಿಯಂತೆ, ಶ್ರೀ ಪ್ರಕಾಶ್.ಎಂ.ಎಲ್. ಇವರಿಗೆ ವರ್ಗಾವಣೆ ಮಾಡಲು ಪರಿಗಣಿಸಿ ಈ ಪ್ರಕಟಣೆ ಹೊರಡಿಸಿದ್ದು, ಈ ಪ್ರಕಟಣೆ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಣೆಗೊಂಡ ದಿನಾಂಕದಿಂದ 15 ದಿನಗಳೊಳಗಾಗಿ ಈ ಬಗ್ಗೆ ಸಂಬಂಧಿಸಿದವರಿಂದ ಯಾವುದೇ ತಕರಾರು/ ಆಕ್ಷೇಪಣೆ ಇದ್ದಲ್ಲಿ ಸೂಕ್ತ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ತಕರಾರು ಅರ್ಜಿಯನ್ನು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಸೂರ್ಯನಗರ 2ನೇ ಹಂತ, ಫ್ಲ್ಯಾಟ್ ಸಂಖ್ಯೆ 104 HB-2 ಸೂರ್ಯನಗರ 1ನೇ ಹಂತ, ಚಂದಾಪುರ, ಆನೇಕಲ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು–560081 ಇಲ್ಲಿ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ. ನಿಗದಿತ ದಿನಾಂಕದೊಳಗೆ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಬಾರದಿದ್ದಲ್ಲಿ ಸದರಿ ಸ್ವತ್ತನ್ನು ಮೃತರ ಪತಿಯಾದ 69 ವರ್ಷ ವಯಸ್ಸಿನ ಶ್ರೀ ಪ್ರಕಾಶ್.ಎಂ.ಎಲ್, ಮನೆ ನಂ.89, 'ಕಾಮಧೇನು' 4ನೇ ಕ್ರಾಸ್, ರಾಯಲ್ ರೆಸಿಡೆನ್ಸಿ ಪಕ್ಕ, ಸರಸ್ವತಿಪುರಂ, ಬನ್ನೇರುಘಟ್ಟ ರೋಡ್, ಬೆಂಗಳೂರು -560076 ಇವರಿಗೆ ವರ್ಗಾವಣೆ ಮಾಡಿಕೊಡಲಾಗುವುದೆಂದು ಹಾಗೂ ನಂತರ ಬರುವ ಯಾವುದೇ ತಕರಾರು/ ಮನವಿಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲವೆಂದು ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ.

ಸಹಿ/–
ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಕರ್ನಾಟಕ ಗೃಹ ಮಂಡಳಿ

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### ಡಿಮಾಂಡ್ ನೋಟೀಸ್

2002ರ ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ (ಜಾರಿ) ನಿಯಮಗಳ ನಿಯಮ 3(1)ರ ಜೊತೆಗೆ (ಸದರಿ ನಿಯಮಗಳು) ಓದಿಕೊಳ್ಳಬೇಕಾದ 2002ರ ಹಣಕಾಸು ಆಸ್ತಿಗಳ ಭದ್ರತೆ ಹಾಗೂ ಪುನರ್ ನಿರ್ಮಾಣ ಹಾಗೂ ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ ಜಾರಿ ಕಾಯಿದೆ (ಸದರಿ ಕಾಯಿದೆ)ಯ ಕಲಂ 13(2) ರಡಿ. ಸದರಿ ನಿಯಮಗಳ ನಿಯಮ 3ರ ಜೊತೆ ಓದಿಕೊಳ್ಳಬೇಕಾದ ಸದರಿ ಕಾಯಿದೆಯ ಕಲಂ 13(12)ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರಗಳಂತೆ ಐಐಎಫ್ಎಲ್ ಹೋಂ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್ (ಹಿಂದೆ ಇಂಡಿಯಾ ಇನ್ಫೋಲೈನ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್ ಎನ್ನಲಾಗುತ್ತಿತ್ತು) (ಐಐಎಫ್ಎಲ್ ಹೆಚ್ಎಫ್ಎಲ್) ನ ಅಧಿಕೃತ ಅಧಿಕಾರಿಗಳು ಕೆಳಕಂಡಂತೆ ಸಾಲಗಾರರು(ರ)ಗೆ [illegible] ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅವರಿಗೆ ಸದರಿ ಕಾಯಿದೆಯ ಕಲಂ 13(2)ರಡಿ ಜಾರಿ ಮಾಡಿರುವ ಸಂಬಂಧಪಟ್ಟ ಡಿಮಾಂಡ್ ನೋಟೀಸ್‌ನಲ್ಲಿ ಸೂಚಿಸಿರುವ ಬಾಕಿ ಸಾಲದ ಮೊತ್ತವನು ಮರುಪಾವತಿ ಮಾಡಲು ಸೂಚಿಸಿದ್ದರು. ಮೇಲ್ಕಂಡ ವಿಷಯ ಸಂಬಂಧಿಸಿದಂತೆ ಮತ್ತೊಮ್ಮೆ ಸಾಲಗಾರರಿಗೆ ಸೂಚಿಸುವುದೇನೆಂದರೆ ಈ ಡಿಮಾಂಡ್ ನೋಟೀಸ್ ಪ್ರಕಟಣೆಗೊಂಡ 60 ದಿನಗಳೊಳಗಾಗಿ ಕೆಳಕಂಡಂತೆ ಸೂಚಿಸಲಾದ ಬಾಕಿ ಬಾಬ್ತು ಮತ್ತು ಡಿಮಾಂಡ್ ನೋಟೀಸ್‌ಗಳ ದಿನಾಂಕ(ಗಳ) ದಿಂದ ಪೂರ್ತಿ ಪಾವತಿಯಾಗುವವರೆಗಿನ ಅವಧಿಗೆ ತದನಂತರದ ಬಡ್ಡಿ ಸೇರಿದ ಬಾಕಿ ಸಾಲದ ಮೊತ್ತವನ್ನು ಮರುಪಾವತಿ ಮಾಡಲು ಸೂಚಿಸಲಾಗಿದೆ. ಸಾಲಗಾರರ(ರ) ವಿವರಗಳು ಡಿಮಾಂಡ್ ನೋಟೀಸ್‌ನಲ್ಲಿ ಇದ್ದಂತೆ ಬಾಕಿ ಸಾಲದ ಮೊತ್ತ ಮತ್ತು ಸಾಲದ ಮರುಪಾವತಿ ಭದ್ರತೆಗಾಗಿ ನೀಡಿರುವ ಭದ್ರತಾ ಆಸ್ತಿಗಳ ವಿವರಗಳು ಕೆಳಕಂಡಂತಿದೆ

| ಸಾಲಗಾರ(ರ) / ಜಾಮೀನುದಾರ(ರ) ಹೆಸರು | ಡಿಮಾಂಡ್ ನೋಟೀಸಿನ ದಿನಾಂಕ ಮತ್ತು ಮೊತ್ತ | ಭದ್ರತಾ ಆಸ್ತಿಯ ವಿವರ (ಸ್ಥಿರಾಸ್ತಿ) |
|---|---|---|
| ಶ್ರೀಮತಿ ಉಮಾದೇವಿ,<br>ಆಡಿಯೋ ಟೆಕ್,<br>ಶ್ರೀ ದೊರೈ ಇಳಂಗೋವನ್<br>(ಪ್ರಾಸ್ಪೆಕ್ಟ್ ನಂ. 939954 ಮತ್ತು 829691) | 31-ಜನವರಿ 2022, ಪ್ರಾಸ್ಪೆಕ್ಟ್ ನಂ. 939954, ರೂ. 15,19,368/- (ಹದಿನೈದು ಲಕ್ಷದ ಹತ್ತೊಂಭತ್ತು ಸಾವಿರದ ಮುನ್ನೂರ ಅರವತ್ತು ರೂ. ಗಳು ಮಾತ್ರ) ಪ್ರಾಸ್ಪೆಕ್ಟ್ ನಂ. 829691 ರೂ. 45,32,267/- (ನಲವತ್ತೈದು ಲಕ್ಷದ ಮೂವತ್ತೆರಡು ಸಾವಿರದ ಇನ್ನೂರ ಅರವತ್ತೇಳು ರೂ.ಗಳು ಮಾತ್ರ) | ಸಕಲ ಸಮುಚ್ಚಯ ಸೇರಿದ ಆಸ್ತಿ: ಮುನಿಸಿಪಲ್ ನಂ. 13, ಪ್ರದೇಶದ ಅಳತೆ 780 ಚ.ಅ. ನಿವೇಶನ ನಂ. 14, ಖಾತಾ ನಂ. 441, ಸರ್ವೆ ನಂ. 48/2ರಲ್ಲಿದ್ದು, ಚೋಳ ನಾಯಕನಹಳ್ಳಿ, ಕಸಬಾ ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು, ಪ್ರಸ್ತುತ ಬಿಬಿಎಂಪಿ ವ್ಯಾಪ್ತಿ, ಹೆಬ್ಬಾಳ ವಲಯ, ವಾರ್ಡ್ ನಂ. 96, ಭುವನೇಶ್ವರಿ ನಗರ, 2ನೇ "ಎ" ಕ್ರಾಸ್ ಇಲ್ಲಿರುವ ಆಸ್ತಿ. |
| ಶ್ರೀ ಮಾರುತಿ,<br>ಶ್ರೀಮತಿ ಮಂಗಳಗೌರಮ್ಮ ಎಸ್.<br>(ಪ್ರಾಸ್ಪೆಕ್ಟ್ ನಂ. 883370) | 31-ಜನವರಿ 2022<br>ರೂ. 10,33,130/- (ಹತ್ತು ಲಕ್ಷದ ಮೂವತ್ತಮೂರು ಸಾವಿರದ ನೂರ ಮೂವತ್ತು ರೂ.ಗಳು ಮಾತ್ರ) | ಸಕಲ ಸಮುಚ್ಚಯ ಸೇರಿದ ಆಸ್ತಿ: ಫ್ಲ್ಯಾಟ್ ನಂ. 11A, ಅಳತೆ- 455 ಚದರ ಅಡಿ, ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ನಂ. 36/1 ಖಾತಾ ನಂ. 2061, ಯಶವಂತಪುರ ಹೋಬಳಿ, ಕೊಡಿಗೇಹಳ್ಳಿ, ಬೆಂಗಳೂರು- 560092, ಕರ್ನಾಟಕ, ಭಾರತ ಇಲ್ಲಿರುವ ಆಸ್ತಿ. |

ಸದರಿ ಸಾಲಗಾರರು ಮೇಲೆ ತಿಳಿಸಿದ ಮೊತ್ತವನ್ನು ಐಐಎಫ್ಎಲ್ ಹೆಚ್ಎಫ್ಎಲ್‌ಗೆ ಪಾವತಿ ಮಾಡುವುದರಲ್ಲಿ ವಿಫಲರಾದ ಪಕ್ಷದಲ್ಲಿ ಮೇಲೆ ತಿಳಿಸಿರುವ ಭದ್ರತಾ ಆಸ್ತಿಗಳ ಮೇಲೆ ಸದರಿ ಕಾಯಿದೆಯ ಕಲಂ 13(4)ರಡಿ ಮತ್ತು ಅನ್ವಯವಾಗುವ ನಿಯಮಗಳಂತೆ ಐಐಎಫ್ಎಲ್ ಹೆಚ್ಎಫ್ಎಲ್ ಕ್ರಮ ಜರುಗಿಸುತ್ತದೆ. ಮುಂದಾಗುವ ಪರಿಣಾಮ ಹಾಗೂ ವೆಚ್ಚಗಳಿಗೆ ಸಾಲಗಾರರು ಸಂಪೂರ್ಣ ಹೊಣೆಯಾಗಬೇಕಾಗುತ್ತದೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಸಂಪರ್ಕಿಸಿ: ಅಧಿಕೃತ ಅಧಿಕಾರಿ ಶಾಖಾ ಕಛೇರಿ: "ಪ್ರೆಸ್ಟೀಜ್ ಸೆಂಟರ್" #11,

## AXIS BANK LIMITED

Retail Lending and Payment Group (Local Office/ Branch): Axis Bank Limited, #45, Prestige Libra, 1st Floor, Lalbagh Road, Bengaluru-Karnataka-560027
Axis Bank Ltd., 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai-400708.
Registered Office: "Trishul", 3rd Floor Opp. Samartheshwar Temple Law Garden, Ellisbridge Ahmedabad-380006.

### PUBLIC AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

AuctionSale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 9 Sub Rule (1) of the Security Interest (Enforcement) (Amendment) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/ charged to the secured creditor, the physical possession of which has been taken by the Authorized Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 8th March 2022 for recovery of Rs.18,66,373/- (Rupees Eighteen Lakh Sixty Six Thousand Three Hundred and Seventy Three Only) dues as on 19.09.2017 with future interest and costs due to the secured creditor from 1) Mr. Rajiv Ranjan Singh and 2) Mr. Keya Singh n Loan No. PH0090100010861. Please refer the appended auction schedule for necessary details:-

Known Encumbrances (If Any) | Not known to the

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## PUBLIC NOTICE

Public are informed that, my client Sri. N.P. MUDDEGOWDA, Aged about 88 year, S/o Late.Puttaswamy Gowda, R/at No. 17/6C, Bommenahalli Village, Barandur Post, Bhadravathi Taluk, Simoga District, here by informed that, the original document i.e. Regd., Sale Deed/ Mother Deed, dated 26.06.2004, Registered at the office of Sub-registrar, Kengeri, Bangalore, vide Book No. I, Registered No. KEN-1-11189-2004-05, stored in C.D.No.KEND99, which have been lost/misplaced while travelling from Shimoga to Kengeri, Bangalore. My client lodged a police complaint No. 0144195/2022, on 27.01.2022 before Crime Branch Bengaluru City Police. Any person/s in possession of the afore said document may return the same to me or anyone having any sort of claim over the said property may lodge

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## PUBLIC NOTICE

My clients **Dr.SHIRAZ PASHA .P.**, Aged about 42 years, S/o.Mr.K.Pasha Mohyudin, and **Mrs.SYEDA NAYEEMUNNISA**, Aged about 36 years, W/o. Dr. Shiraz Pasha.P., Both are Residing at No.140,17th Cross, Kanakanagar, R.T.Nagar, Bangalore-560032, intends to purchase the schedule property from

**Mr. SYED ZAMEERUDDIN AZAD** alias **ZAMEERUDDIN AZAD. S.**, Aged about 42 years, S/o Mr. Syed Tajud

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## Tumkur Grain Merchants Co-op Bank Ltd.,

Head Office : B.H. Road, Tumkur-572103, Karnataka,
Phone : 0816-2257636 / 4021102-103, Fax : 0816-2255905,
Email : tgmcb_ho@hotmail.com, tgmcb.ho@gmail.com, Website : tgmcbank.com,

### E- AUCTION SALE NOTICE

AUCTION SALE OF IMMOVABLE PROPERTY UNDER SECURITISATION AND RE CONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Whereas, borrowers 1) M/s. Sree Balaji Ply Woods Represented By its Partners

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## ICICI Bank

PUBLIC NOTICE - TEND R ON FOR SALE OF SECU

[See proviso to rule 8(6)]

**Notice for sale of immovable assets**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder;

| Sr. No. | Name of Borrower(s) /Co-Borrowers/ Guarantors/ Loan Account No. | Details of the Secured asset(s) with known encumbrances, If any | Amount Outstanding | Reserve Price<br>Earnest Money Deposit | Date and Time of Property Inspection | Date & Time of Auction |
|---|---|---|---|---|---|---|
| (A) | (B) | (C) | (D) | (E) | (G) | (H) |
| 1 | Mr. Chandilya Mrithyunjay (Borrower)<br>Mr. Ramamoorthy Chandilya (Co-Borrowers)<br>Loan Account Number LBCHE00002386107 | Block No. 07<br>**Flat No.4A**, Super Built up area of 738 Sq. Ft, and UDS 353 Sq.Ft. | Rs. 4,50,49, 253/- as on January 06, 2022 | Rs.23,50,000/-<br>Rs.2,35,000/- | February 25, 2022 from 10:00 AM to 03:30 PM | March 22, 2022 from 09:30 AM To 10:30 PM |
| | | **Flat No.4B**, Super Built up area of 1297 Sq. Ft, and UDS 621 Sq.Ft. | | Rs.40,70,000/-<br>Rs.4,07,000/- | | |
| | | **Flat No.4D**, Super Built up area of 1270 Sq. Ft, and UDS 608 Sq.Ft. | | Rs.40,00,000/-<br>Rs.4,00,000/- | | |
| | | **Flat No.4E**, Super Built up area of 748 Sq. Ft, and UDS 358 Sq.Ft. | | Rs.24,00,000/-<br>Rs.2,40,000/- | | |
| | | **Flat No.4J**, Super Built up area of 904 Sq. Ft, and UDS 433 Sq.Ft | | Rs.28,50,000/-<br>Rs.2,85,000/- | | |
| | | **Flat No.4K**, Super Built up area of 884 Sq. Ft, and UDS 423 Sq.Ft | | Rs.28,00,000/-<br>Rs.2,80,000/- | | |
| | | **Flat No.4L**, Super Built up area of 875 Sq. Ft, and UDS 419 Sq.Ft. | | Rs.27,65,000/-<br>Rs.2,76,500/- | | |
| | | **Flat No.4M**, Super Built up area of 875 Sq. Ft, and UDS 419 Sq.Ft. | | Rs.27,65,000/-<br>Rs.2,76,500/- | | |
| | | **Flat No.4N**, Super Built up area of 929 Sq. Ft, and UDS 445 Sq.Ft | | Rs.30,00,000/-<br>Rs.3,00,000/- | | |
| | | **"SCHEDULE ""A"" (TOTAL AREA) Item No.1**: All that piece and parcel of land of an extent of 64 cents in Survey No.112/1, 1 acre 2 cents in Survey No.113, 9 cents in Survey No.128/1,48 cents in Survey No.128/2A and 52 cents in Survey No.129/2 totally measuring an extent of 2 acres 75 cens situated at Medavakkam Village. Previously Tambaram Taluk and now Sholinganallur Taluk, Kancheepuram District and situated within the office of Joint-I S.R.O-Saidapet and Registration District of Chennai South.<br>**Item No.2:** All that piece and parcel of land of an extent of 49 cents in Survey No.128/2C, 20 cents in Survey No.129/3, 9 cents in Survey No.128/3 and 2 cents in Survey No.128/2B totally measuring an extent of 80 cents situated at Medavakkam Village, previously Tambaram Taluk and now Sholinganallur Taluk, Kancheepuram District and bounded on the North by : lands in Survey Nos.128/2A and 129/2 South by : land in Survey No.136 East by : land in Survey No.129/2 West by : land in Survey No.127 Situated within the Sub Registration District of Joint-I, S.R.O.-Saidapet and Registration District of Chennai South.<br>**Item No.3:** All that piece and parcel of land of an extent of 26 cents in Survey No.111/1 and 28 cents in Survey No.129/1 totally measuring an extent of 54 cents situated at Medavakkam Village, previously Tambaram Taluk and now Sholinganallur Taluk, Kancheepuram District, measuring. 26 cents in Survey No.111/1 bounded on the : North by : lands belonging to Moni South by : land in Survey No.111/2 East by : land in Survey No.111/4 West by : land in Survey No.112 28 cents in Survey No.129/1 bounded on the : North by : land in Survey No.112 South by : land in Survey No.129/2 East by : land in Survey No.130 West by : land in Survey No.129/2 situated within the Sub Registration District of Joint-I, S.R.O.-Saidapet and Registration District of Chennai South.<br>SCHEDULE ""B"" (Lands given towards Road and OSR Area) 28,067,02sq.ft out of the land mentioned above in Schedule ""A"".<br>SCHEDULE ""C"" (Balance Land Available) 1,50,092.35 sq.ft of land out of the land mentioned above in Schedule ""A"" on the residential development known as MAJESTICA PHASE-I proposed to be constructed over the land morefully described in the Schedule ""C"" mentioned above together with equivalent car parking and proportionate rights over the common facilities and amenities accruing thereon | | | | |

The online auction will be conducted on website (**URL Link-www.disposalhub.com**) our auction agency **M/s NexXen Solutions Private Limited.** The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till **March 21, 2022** before **05:00 PM** else these secured assets will be sold as per above schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at **ICICI Bank limited, SP-24, Ambattur Industrial Estate, Chennai-600058** on or **March 21, 2022** before **03:00 PM** and thereafter they need to submit their offer through the above mentioned website only on or before **March 21, 2022**before **05:00 PM** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at **ICICI Bank limited, SP-24, Ambattur Industrial Estate, Chennai-600058** on or before **March 21, 2022** before **05:00 PM** Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of **"ICICI Bank Limited" payable at Chennai.**

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact **ICICI Bank Limited** on **7550214251/ 9004474395** or **M/s NexXen Solutions Private Limited** on **9810029926/ 01244233933**

Please note that Marketing agencies **1. M/s NexXen Solutions Private Limited..2. Matex Net Pvt Ltd (Contact on 8939805544)** have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit **www.icicibank.com/n4p4s**

**Date: February 03, 2022**
**Place: Bangalore**

Sd/
**Authorised Officer**
**ICICI Bank Limited**

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### FORM A
### PUBLIC ANNOUNCEMENT

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VENKATESHWARA REALTECK PRIVATE LIMITED**

| | | |
|---|---|---|
| 1. | Name of Corporate Person | Venkateshwara Realteck Private Limited |
| 2. | Date of Incorporation of Corporate Person | 26/07/2021 |
| 3. | Authority Under Which Corporate Incorporated / Registered | ROC - Bangalore |
| 4. | Corporate Identity Number / Limited Liability Identity Number of Corporate Person | U45400KA2021PTC150026 |
| 5. | Address of The Registered Office and Principal Office (If Any) of Corporate Person | No. 35, Chetana, 3rd Main Road, Ashwini Layout, Ejipura, Bengaluru-560047 |
| 7. | Name, Office Address, Email Address, Telephone Number and The Registration Number of The Liquidator | P. Sriram, 10/17, Anandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600 028<br>Srirampcs@gmail.com 9940336666<br>IBBI/IPA-002/IP-N00292/2017-18/10895 |
| 6. | Liquidation Commencement Date of Corporate Person | February 1, 2022 |
| 8. | Last Date For Submission Of Claims | March 3, 2022 |

Notice is hereby given that the Venkateshwara Realteck Private Limited has commenced voluntary liquidation on February 1, 2022.

The stakeholders of Venkateshwara Realteck Private Limited are hereby called upon to submit a proof of their claims, on or before March 3, 2022 to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.02.2022
Place: Chennai

Name and Signature of the Liquidator:
Sd/- P. Sriram
IBBI/IPA-002/IP-N00292/2017-18/10895

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**VENKATESHWARA REALTECK PRIVATE LIMITED**
Regd. Office: No. 35, Chetana, 3rd Main Road, Ashwini Layout, Ejipura, Bengaluru - 560047
CIN: U45400KA2021PTC150026

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## NOTICE OF EXTRAORDINARY GENERAL MEETING:

[Pursuant to section 101 of the Companies Act, 2013 and Companies (Management and Administration) Rules, 2014]

To,
The Members

Notice is hereby given that the extra ordinary general meeting of the members of Venkateshwara Realteck Private Limited held on Tuesday, the 01st day of February 2022 at No. 35, Chetana, 3rd Main Road, Ashwini Layout, Ejipura, Bengaluru - 560047 at 04.30 PM to transact the following business:

### SPECIAL BUSINESS:

### ITEM NO. 1

### APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY AND APPOINTMENT OF LIQUIDATOR

To consider and if thought fit, to pass with or without modification(s), the following resolution as **Special Resolution**:

"**RESOLVED THAT** pursuant to provisions of Section 59 and other applicable provisions, if any, of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, applicable provisions of the Companies Act, 2013 and the Rules made thereof and in accordance with the provisions of the Articles of Association of the Company, the consent of the members of the Company be and is hereby accorded for winding-up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from today.

**RESOLVED FURTHER THAT** the consent of the members of the Company be and is hereby accorded to appoint Mr. P. Sriram, Insolvency professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895), Chennai as the Liquidator of the Company for the purpose of the voluntary liquidation process of corporate person and shall be paid a remuneration of Rs. 6,50,000/- (Rupees six lakh fifty thousand only) plus GST, excluding other cesses and reimbursement of actual out of pocket expenses for the voluntary liquidation process of the Company.

**RESOLVED FURTHER THAT** the Board of Directors of the Company be and are hereby authorized to do all such acts, matters, deeds and things and to execute all documents, with or without modifications, and to take all steps and give directions as may be required, necessary, expedient or desirable for giving effect to this resolution.

**RESOLVED FURTHER THAT** notwithstanding the appointment of Mr. P Sriram, as Liquidator of the company, the members do hereby sanction the continuance of the following powers by the Board severally: -

(i) To file a statement of affairs of the company with the Liquidator;

(ii) To sign papers as may be required by Government Departments/Liquidator;

(iii) To notify to the Registrar of Companies in the prescribed form, changes in the office of Liquidator, if any;

(iv) To call meeting when there is no Liquidator for the purpose of filling a vacancy in the office of liquidator;

(v) To appear before the Government or private agencies or financial institution as and when required for the purpose of realization /disposal of the company's assets as and when advised by the Liquidator;

(vi) To close all existing current bank accounts forthwith and transfer the credit balance to the bank account to be opened by the liquidator of the company or reclassify the existing bank account.

For and on behalf of board of directors of-
**Venkateshwara Realteck Private Limited**

**Ramesh Shenoy**
**Company Secretary**

Bangalore

Place: Bangalore
Date: February 1, 2022

## NOTES

1. A member entitled to attend and vote at the extraordinary general meeting is entitled to appoint a proxy to attend and vote on a poll, instead of herself / himself and the proxy need not be a member of the company. A proxy so appointed shall not have any right to speak at the meeting.
2. Members should fill in the attendance slip for attending the meeting. Members are requested to bring their attendance slip.
3. In case of joint holders attending the meeting, only such joint holder who is higher in the order of names will be entitled to vote.
4. Only bona-fide members of the company whose names appear on the register of members/proxy holders, in possession of valid attendance slips duly filled and signed will be permitted to attend the meeting. The company reserves its right to take all steps, as may be deemed necessary, to restrict non-members from attending the meeting.
5. Relevant documents referred to in the accompanying Notice are open for inspection by the Members at the registered office of the Company on all working days during the working hours of the Company.
6. Shareholders are requested to intimate changes in their address, if any, quoting the folio number to the Company
7. An Explanatory Statement pursuant to Section 102(1) of the Companies Act, 2013("Act") relating to the Special Businesses to be transacted at the meeting is annexed hereto.
8. The Notice is issued with a shorter period pursuant to provisions of Section 101 of the Companies Act,2013. Consent of the members is solicited.

For and on behalf of board of directors of-
**Venkateshwara Realteck Private Limited**

**Ramesh Shenoy**
**Company Secretary**

Place: Bangalore
Date: February 1, 2022

## EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

### ITEM NO. 1

Venkateshwara Realteck Private Limited ("the Company") is engaged in the business of real estate services and building completion and other allied construction and repair services.

Due to various commercial considerations and having regard to the overall economic outlook, the Management has decided to voluntarily liquidate the Company, detailed in the record of business operations.

The Board of Directors of the Company at their meeting held on January 25 2022 decided to wind up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from the date of approval by the members in the ensuing General Meeting. Accordingly, the Board of Directors made a Declaration of Solvency and approved the proposal for winding up the company under voluntary liquidation process so that capital invested by the shareholders can be returned to them, subject to the approval of members.

The voluntary liquidation process of the Company shall be effected in accordance with provisions of Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder. Section 59 of the Insolvency and Bankruptcy Code, 2016 provides that the voluntary liquidation process of corporate person shall require the approval of the shareholders by a way of Special Resolution and approval of the creditors representing two-thirds in value of the debt of the company. However, the Company has no creditors as on date, hence the approval of creditors is not required to be obtained. Hence, the said resolution is proposed to be passed as a Special Resolution.

In accordance with the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016, the board of directors propose to appoint Mr. P. Sriram, Insolvency Professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895) as the Liquidator for the proposed voluntary liquidation process at such remuneration as provided in the resolution, subject to your approval.

Copy of Declaration of Solvency approved by the Board is available for inspection to members online during the office hours from 11.00 A.M. to 5.00 P.M. on all working days till the date of the Extraordinary General Meeting.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution except to the extent of their respective shareholding, if any, in the Company.

For and on behalf of board of directors of-
**Venkateshwara Realteck Private Limited**

**Ramesh Shenoy**
**Company Secretary**

Bangalore

Place: Bangalore
Date: February 1, 2022

## Form MGT-11
## PROXY FORM

*[Pursuant to section 105(6) of the Companies Act, 2013 and rule 19(3) of the Companies (Management and Administration) Rules, 2014]*

**CIN** : **U45400KA2021PTC150026**
**Name** : **VENKATESHWARA REALTECK PRIVATE LIMITED**
**Regd Office** : **No. 35, Chetana, 3rd Main Road, Ashwini Layout, Ejipura, Bengaluru - 560047**

### EXTRAORDINARY GENERAL MEETING ON 01.02.2022

**Name of the Shareholder** : ..................................................................................................
**Registered Address** : ..................................................................................................
**Email id** : ..................................................................................................
**Folio No.** : ..................................................................................................

I being a member of .............................. shares of the above named company hereby appoint:

1. Name : ..................................................................................................
Address : ..................................................................................................
Email id : ..................................................................................................

Signature : ..................................................................................................
or failing him
2. Name : ..................................................................................................
Address : ..................................................................................................
Email id : ..................................................................................................

Signature : ..................................................................................................

as my proxy to attend and vote (on a poll) for me and on my behalf at the Extraordinary general meeting of the company, to be held on the 01st day of February 2022 at 04.30 PM at No. 35, Chetana, 3rd Main Road, Ashwini Layout, Ejipura, Bengaluru - 560047 and at any adjournment thereof in respect of the resolution as indicated below:

- Approval for voluntary liquidation of the company and appointment of liquidator

Signature of the shareholder

Signature of the proxy holder

**Note: This form of proxy in order to be effective should be duly completed and deposited at the Registered Office of the Company, not less than 48 hours before the commencement of the Meeting.**

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### ATTENDANCE SLIP
### EXTRAORDINARY GENERAL MEETING ON 01.02.2022

(Please fill in the Attendance Slip and hand it over at the meeting hall)

| | | | |
|---|---|---|---|
| Date: | | Time : | |
| Place: | | | |
| *Regd. Folio* | | | |

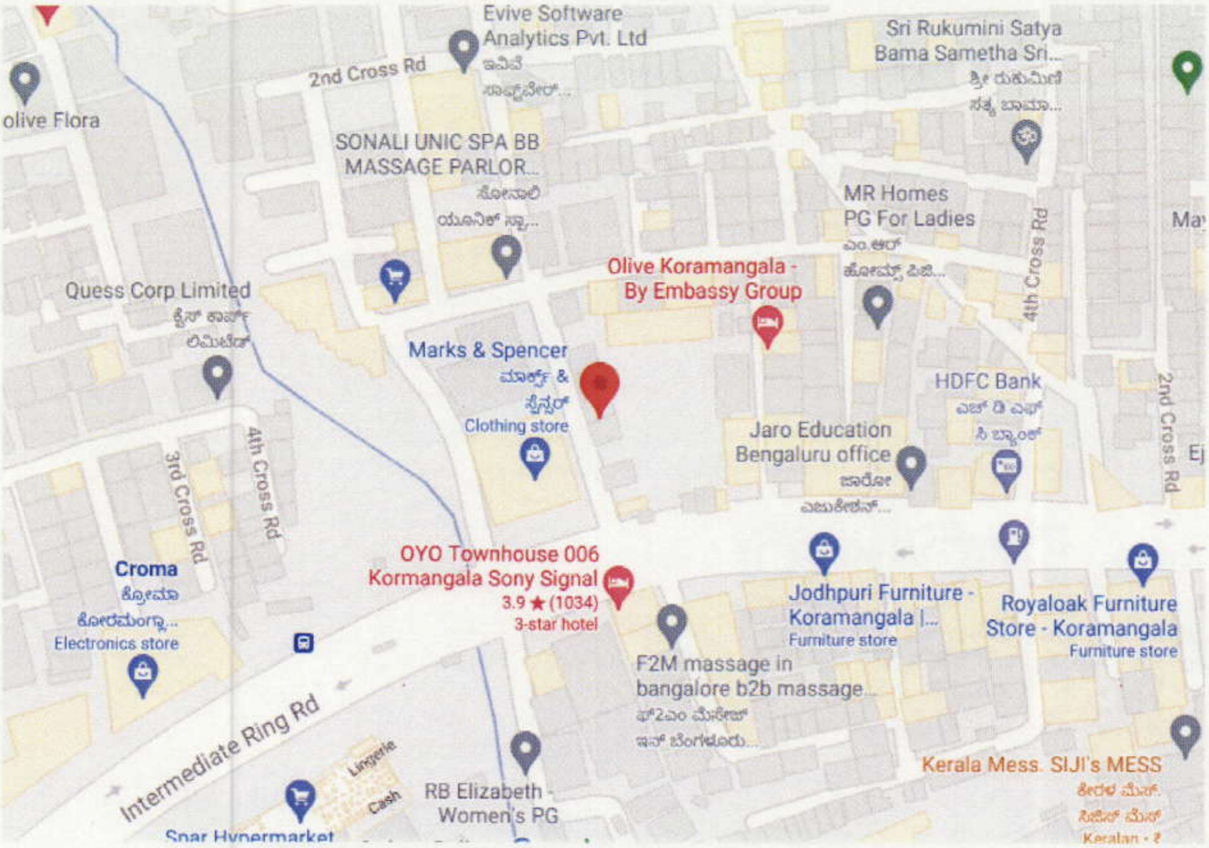
...............................
Signature of Shareholder/Proxy/ Representative Present

# ROUTE MAP

**Extraordinary General Meeting:**
01st day of February, 2022

**Venue:**
At -
No. 35, Chetana, 3rd Main Road,
Ashwini Layout, Ejipura,
Bengaluru - 560047

Location Map



**Venkateshwara Realteck Private Limited**

No. 35, Chetana, 3rd Main Road, Ashwini Layout,
Ejipura, Bengaluru - 560047
☎: +91 80 40453453; 🖷: +91 80 40453409

## CERTIFIED COPY OF THE RESOLUTIONS PASSED AT THE EXTRAORDINARY GENERAL MEETING OF VENKATESHWARA REALTECK PRIVATE LIMITED HELD ON TUESDAY, THE 01ST DAY OF FEBRUARY, 2022 AT 04:30 PM AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT NO. 35, CHETANA, 3RD MAIN ROAD, ASHWINI LAYOUT, EJIPURA, BENGALURU - 560047

### APPROVAL FOR VOLUNTARY LIQUIDATION OF THE COMPANY AND APPOINTMENT OF LIQUIDATOR

"**RESOLVED THAT** pursuant to provisions of Section 59 and other applicable provisions, if any, of the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, applicable provisions of the Companies Act, 2013 and the Rules made thereof and in accordance with the provisions of the Articles of Association of the Company, the consent of the members of the Company be and is hereby accorded for winding-up the affairs of the Company as voluntary liquidation of Corporate Person, with effect from today.

**RESOLVED FURTHER THAT** the consent of the members of the Company be and is hereby accorded to appoint Mr. P. Sriram, Insolvency professional (Reg No. IBBI/IPA-002/IP-N00292/2017-18/10895), Chennai as the Liquidator of the Company for the purpose of the voluntary liquidation process of corporate person and shall be paid a remuneration of Rs. 6,50,000/- (Rupees six lakh fifty thousand only) plus GST, excluding other cesses and reimbursement of actual out of pocket expenses for the voluntary liquidation process of the Company.

**RESOLVED FURTHER THAT** the Board of Directors of the Company be and are hereby authorized to do all such acts, matters, deeds and things and to execute all documents, with or without modifications, and to take all steps and give directions as may be required, necessary, expedient or desirable for giving effect to this resolution.

**RESOLVED FURTHER THAT** notwithstanding the appointment of Mr. P Sriram, as Liquidator of the company, the members do hereby sanction the continuance of the following powers by the Board severally: -

(i) To file a statement of affairs of the company with the Liquidator;

(ii) To sign papers as may be required by Government Departments/Liquidator;

(iii) To notify to the Registrar of Companies in the prescribed form, changes in the office of Liquidator, if any;

(iv) To call meeting when there is no Liquidator for the purpose of filling a vacancy in the office of liquidator;

(v) To appear before the Government or private agencies or financial institution as and when required for the purpose of realization /disposal of the company's assets as and when advised by the Liquidator;

(vi) To close all existing current bank accounts forthwith and transfer the credit balance to the bank account to be opened by the liquidator of the company or reclassify the existing bank account.

**- CERTIFIED TRUE COPY -**

**Venkateshwara Realteck Private Limited**

**Ramesh Shenoy**
**Company Secretary**

**CS.P.Sriram**
**Insolvency Professional**

Date: 31.01.2022

To,
The Board of Directors
Venkateshwara Realteck Private Limited
No. 10/1, Ground Floor Lakshminarayana Complex,
Palace Road Bengaluru, Karnataka - 560001

Dear Sir,

Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Company.

I, P. Sriram, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/IPA-002/IP-N00292/2017-18/10895**, having office at 10/17 Anandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1. I am eligible to be appointed as the Liquidator of the Company;
2. There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India
3. I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;

CS. P. SRIRAM
Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-18/10895

**Regn. No: IBBI/IPA-002/IP-N00292/2017-18/10895**
**10/17 Anandam Colony, South Canal Bank Road, Mandaveli, Chennai – 600028**

**Contact: 9940336666** sriramcs@gmail.com

4. I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:

a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

(b) I am not a related party of the Company;

(c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

(d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

(e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.

CS. P. SRIRAM
Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-18/10895

CS. P. Sriram
Insolvency Professional

**Venkateshwara Realteck Private Limited**

No. 35, Chetana, 3rd Main Road, Ashwini Layout,
Ejipura, Bengaluru - 560047
☎: +91 80 40453453; 📠: +91 80 40453409

Date: 01.02.2022

To,

Mr. P Sriram - Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-18/10895
10/17, Anandam Colony,
South Canal Bank Road,
Mandaveli,
Chennai - 600028

Dear Sir,

Subject: Appointment of Company Liquidator for the purpose of voluntary winding up.

We are glad to inform that, we hereby appoint you as the liquidator of the Company, on such a remuneration to be decided in the Extraordinary General Meeting held on 01st February, 2022 for the purpose of voluntary winding up of Venkateshwara Realteck Private Limited, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

We hereby request you to give your consent/certificate of confirmation on your eligibility to be appointed as Liquidator pursuant to Regulation 6 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

Thanking you,

**For VENKATESHWARA REALTECK PRIVATE LIMITED**

Venkateshwara Realteck Private Limited
Bangalore

**Mr. Ramakrishna**
**Director**
DIN: 09445576